

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 1314/2018

New Delhi, this the 13th day of April, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Chatter Singh (Aged about 60 years)
S/o Late Shri Tek Ram,
R/o Gali No.1, Beharipur,
P.O. Gokulpuri, Delhi-110094. .. Applicant

(By Advocate : Shri Sidharth Joshi)

Versus

1. Delhi Development Authority
Through it's Vice Chairman,
Vikas Sadan, I.N.A. Market,
New Delhi.
2. Vice Chairman,
Delhi Development Authority,
Vikas Sadan, I.N.A. Market,
New Delhi.
3. Commissioner (Personnel),
Delhi Development Authority
Vikas Sadan, I.N.A. Market,
New Delhi. .. Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant.

2. The applicant, a retired Group 'D' employee, filed the O.A. seeking the following relief:

- "(i) Pass order for grant of promotion as LDC from the date when the junior to the applicant was promoted as LDC out of the 10% quota meant for Group-D employees processed and finalized in the year 2004 and subsequent promotions in the chain when due to the applicant as UDC, Assistant and Assistant Director.
- (ii) Pass orders for payment of arrears of difference of pay from time to time which had become due after fixation of

pay in the scale of LDC and thereafter, on subsequent promotions when due in the chain as UDC, Assistant and Asst. Director.

- (iii) Pass orders for payment of difference of arrears of pay & allowances due to implementation of 5th, 6th & 7th Pay Commission report arising out of promotions.
- (iv) Payment of interest @ 24% on the arrears of pay & allowances from the date when became due till their final rele
- (v) Award cost in favor of the applicant.
- (vi) Pass such other and further orders which this Hon'ble Tribunal may deem fit and proper in the interest of justice."

3. It is submitted that the applicant made number of representations, including Annexure A-1 dated 22.02.2017, ventilating his grievances to the respondents. However, the respondents have not passed any orders thereon till date.

4. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the other merits of the case, by directing the respondents to consider the representation dated 22.02.2017 of the applicant and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within 90 days from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(NITA CHOWDHURY)
Member (A)

(V. AJAY KUMAR)
Member (J)

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